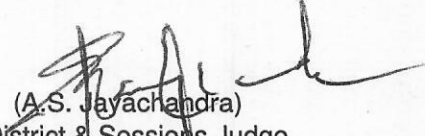


OFFICE OF THE DISTRICT & SESSIONS JUDGE, SHAHDARA:  
KARKARDOOMA COURTS, DELHI.

CIRCULAR

In continuation to earlier circulars of this office, it is hereby directed that the complaint cases and charge-sheets pertaining to magisterial courts shall be routed through the filing counter of CMM's office for the purpose of centralization and assigning unique computer identification number with immediate effect.

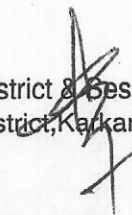
Non-compliance of above said directions shall be viewed seriously.

  
(A.S. Jayachandra)  
District & Sessions Judge,  
Shahdara District, Karkardooma Courts, Delhi.

No. 7829-40/Admn./SHD/KKD/2018 Delhi, the Dated 01/12/18

Copy forwarded for information and necessary action to:-

1. The Ld. District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
2. The Ld. District & Sessions Judge, East/North-East, Karkardooma Courts, Delhi.
3. All the Judicial Officers, posted at Shahdara District, Karkardooma Courts, Delhi.
4. The A.O (Judl), Facilitation/Filing Center, General Branch, Judicial Branch, Litigation Branch, Computer Branch, SHD, KKD, Delhi.
5. The CMM, Shahdara District, Karkardooma Courts, Delhi.
6. The Secretary, Shahdara Bar Association, Karkardooma Courts, Delhi.
7. The Chief Public Prosecutor, Shahdara District, Karkardooma Courts, Delhi.
8. The DCP, Shahdara/North-East/East, Delhi.
9. A.O. (Judicial), Care Taking Branch, with the request to direct the official concerned to display the same on the Notice Board, Karkardooma Courts, Delhi.
10. The PRO/APRO, Karkardooma Courts, Delhi.
11. Website Committee, Tis Hazari Courts/Karkardooma Courts, Delhi.
12. The Reader to the undersigned.

  
District & Sessions Judge,  
Shahdara District, Karkardooma Courts, Delhi.